

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 613 of 2025

In the matter of:

Kamal Anand and Others

.....Applicant

V/S

STATE OF PUNJAB AND ORS.

.....Respondent(s)

INDEX

N.D.O.H:- 26.02.2026

Sr. No.	Particulars	Page No.
1.	Short Reply / Status Report by way of affidavit of Er. Rohit Singla, Environmental Engineer, Regional Office, Sangrur on behalf of Punjab Pollution Control Board (Respondent No. 6) in compliance to order dated 02.12.2025.	1-19
2.	Annexure R-6/A A copy of letter no. 1596-97 dated 17.11.2025 vide which an opportunity of hearing before the Chairperson of the Board on 28.11.2025 was given.	20-22
3.	Annexure R-6/B A copy of letter no. 1912 dated 15.12.2025 vide which proceeding of the hearing held on 02.12.2025 were conveyed to the Executive officer and the President of Municipal Council, Sangrur.	23-26
4	Annexure R-6/C A copy of the status report prepared by the team of visiting officers of Punjab Pollution Control Board, Regional Office, Sangrur	27-41
5.	Vakalatnama	42

Date: 18/02/2026

Place: Sangrur

[Anant Sangal]

Advocate for the PPCB [R-6]
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 (Er. Rohit Singla)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Sangrur
 (On behalf of Respondent No. 6)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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Original Application No. 613 of 2025

In the matter of:

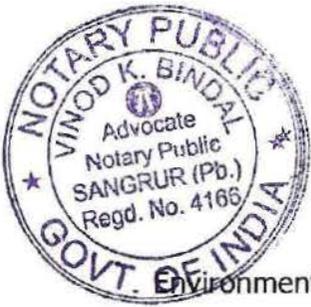
Kamal Anand and Others

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V/S

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Short Reply / Status Report by way of affidavit of Er. Rohit Singla, Environmental Engineer, Regional Office, Sangrur on behalf of Punjab Pollution Control Board (Respondent No. 6) in compliance to order dated 02.12.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

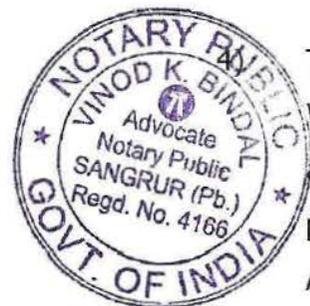
- 1) That the deponent namely Er. Rohit Singla is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office of the Board at Sangrur. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply / status report by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no. 6 in compliance to order dated 02.12.2025.
- 2) That briefly stated, the applicants in the above-mentioned case have raised a grievance against improper waste management in Sangrur District by making specific allegation against untreated Municipal Solid Waste littering on road, defunct compost pits, burning of municipal waste and mismanagement of the medical waste, unscientific dumping of waste at landfill site.

- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 02.12.2025 thereby issuing notice to the respondents for filing of their response / reply by way of affidavit before the Tribunal. The Punjab Pollution Control Board was directed to carry out inspection of all the spots disclosed in the Original Application and submit action taken report before the Tribunal. In this regard, the relevant extract of para no.6 of the order dated 02.12.2025 is reproduced herein below for kind perusal and reference:

"6. The Respondent No. 6 - PPCB is directed to carry out the inspection of all the spots which are disclosed in the OA and the photographs enclosed therewith, find out the correct status at the ground level and submit the action taken report before the Tribunal atleast one week before the next date of hearing."

That respectfully it is submitted that the case relating to the violation of Solid Waste Management Rules, 2016 by Municipal Council, Sangrur was under active consideration of the Punjab Pollution Control Board even before the passing of the orders dated 02.12.2025 by this Hon'ble Tribunal in Original Application no. 613 of 2025.

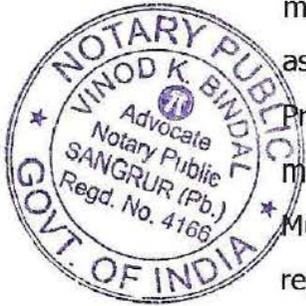
- 5) That acting on the basis of a complaint, a team of officers of Regional Office, Sangrur of the Board alongwith Sanitary Inspector of Municipal Council, Sangrur had visited the Solid Waste Dump site, Compost Pits and Garbage Vulnerable Points (GVPs) of Municipal Council, Sangrur on 25.10.2025 when violations of Solid Waste Management Rules 2016 were observed. The Board has issued notice u/s 5 of the Solid Waste Management Rules 2016 to the Executive Officer and the President of Municipal Council, Sangrur vide letter no. 1596-97 dated 17.11.2025 with an opportunity of hearing before the Chairperson of the Board on 28.11.2025. A copy of letter no. 1596-97 dated 17.11.2025 vide which notice was issued is enclosed as **Annexure R-6/A**. The hearing was postponed to 02.12.2025.
- 6) That in reference to the notice dated 17.11.2025, Sh. Ashish Kumar, Executive Officer and Sh. Bhupinder Singh Nahal, President, Municipal Council, Sangrur



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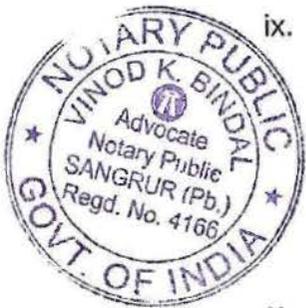
attending the hearing before the Chairperson of the Board on 02.12.2025. The MC authorities have not submitted any written reply to the show cause notice. The Executive Officer informed that he has joined at MC Sangrur last two months ago and the door-to-door collection, segregation of MSW at source has started, the work of bio-remediation of legacy waste has been allotted and the concerned agency/firm has installed trommel machine at the site but the electric connection has not obtained. However, the MC has taken a dump site on lease which is valid upto 2028, but the land owner as well as Kissan Union are creating problem to dispose of the Municipal Solid Waste at the said land. The President of MC, Sangrur apprised that they have identified new chunk of 07-acre land for the disposal of solid waste but the lifting of garbage is not regular from the city due to lack of machinery. The Municipal Council has passed resolution for the purchase of 02 more tractors and a request has been made to M/s Pepsico, Village Channo vide letter dated 28.11.2025 to provide assistance of machinery for lifting of garbage from the city for a week. The President and the Executive Officer requested to grant a minimum 06 to 08 month time to clear the legacy waste and have given assurance not to burn the Municipal Solid Waste in the city. After hearing the officers of the Board and representative authorities of Municipal Council, Sangrur, the Chairperson of the Board decided as under that.

- i. MC, Sangrur shall take all measures to address the grievance of the complainant so as to ensure that no Municipal waste is littered in the city specially around the Garbage Vulnerable Points and same is managed scientifically as per MSW Rules.
- ii. Municipal Council shall ensure strict compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from sr. no. 1 to 10 to the Regional Office, Sangrur of the Board, on monthly basis.
- iii. MC, Sangrur shall start the work of bio-remediation of legacy waste site, immediately and submit the timeline for the complete remediation of legacy waste within 15 days.



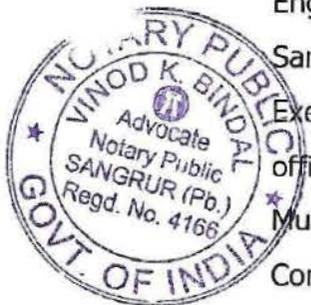
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- iv. MC, Sangrur shall ensure to collect the solid waste from door to door, segregation at source or segregation the solid waste at MRF sites before dumping it.
- v. MC, Sangrur shall ensure regular spraying of herbal sanitizer at the dump site to avoid the flies' problem and maintain the record of procurement and consumption of herbal sanitizer.
- vi. MC, Sangrur shall make suitable arrangement for treatment of leachate generated from the dump site.
- vii. MC, Sangrur shall provide CCTV cameras at every corner of the solid waste dumping site within one month.
- viii. MC, Sangrur shall install weighing scale at the exit point of dump site and also ensure that vehicle carrying RDF is properly covered with tarpaulin.
- ix. MC, Sangrur shall maintain the daily record of remediation of legacy waste, lifting and transportation of RDF from the site to the authorized recycling facility (waste to energy plant) on daily basis and submit the same fortnightly to the Regional Office, Sangrur.
- x. MC, Sangrur shall ensure that no burning of solid waste shall take place at any Garbage Vulnerable Points or dump site under any circumstance.
- xi. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 84.0 lac, at the earliest.



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- 7) That the proceeding of the hearing held on 02.12.2025 were conveyed to the Executive officer and the President of Municipal Council, Sangrur by the Board vide letter no. 1912 dated 15.12.2025 for compliance. A copy of letter no. 1912 dated 15.12.2025 is enclosed as **Annexure R-6/B**.
- 8) That further it is submitted that in order to check the compliance of the decisions of hearing held on 02.12.2025 and in compliance to order dated 02.12.2025 of this Hon'ble Tribunal passed in the above-mentioned case (Original Application no. 613 of 2025), the office of Municipal Council, Sangrur was visited by a team of officers of Regional Office, Sangrur comprising of Er. Rohit Singla, Environmental Engineer, Er. Dharamvir Singh, Assistant Environmental Engineer and Er. Ritakshi Dhariwal, Junior Environmental Engineer and met Sh. Ashwani Kumar, Executive Officer of Municipal Council, Sangrur on 09.02.2026. The matter was discussed in detail in the office of Executive Officer, Municipal Council, Sangrur. Thereafter, the team of the officers of the Board along with Sh. Gurinderpal Singh, Sanitary Inspector, Municipal Council, Sangrur visited the Garbage Vulnerable Points (GVPs), Compost Pits, Solid Waste Burning Sites, Landfill Site and Transportation of Solid Waste by the Municipal Council, Sangrur on 09.02.2026. The report of the visiting team of officers is summarized herein below.

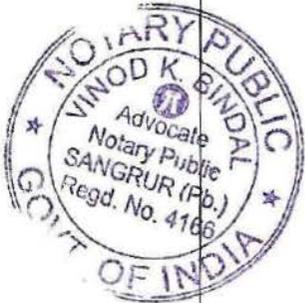


A. Annexure no. 1 of the Original Application

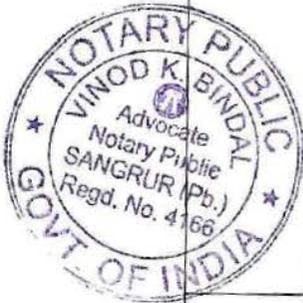
- i. In the annexure no.1 mentioned in the Original Application, 12 Garbage Vulnerable Points (GVPs) have been disclosed alongwith photographs where solid waste is generally stored/collected by the Municipal Council, Sangrur before final disposal at dump site. The Garbage Vulnerable Points (GVPs) were visited by the team of officers and the status of the said GVPs is given below:

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Sr. No.	Name of the site along with latest photograph	Description of the latest status of the site
1.	 <p>India, Punjab, Sangrur, Patiala Gate College Road, Patiala Gate, Sangrur, 148001, Punjab, India Lat: 30.237121 Long: 75.846833 09/02/2026 14:29:58</p> <p>Ranbir College Road, Sangrur</p>	<ul style="list-style-type: none"> • The site seemed to be just cleared of the solid waste as very little solid waste was found at the site. • The site has not been covered and is situated along one of the main roads of the city.
2.	 <p>India, Punjab, Sangrur, Maan Colony Sunam Sangrur Road, Maan Colony, Sangrur, 148001, Punjab, India Lat: 30.236459 Long: 75.838295 09/02/2026 14:21:30</p> <p>Near MC, Sangrur Office</p>	<ul style="list-style-type: none"> • Solid waste was found being lifted off from the site through un-covered tractor trolley. • Mixed and un-segregated solid waste was found stored at the site. • The site has not been covered and is situated along one of the main roads of the city.
3.	 <p>India, Punjab, Sangrur, Patiala Gate College Road, Patiala Gate, Sangrur, 148001, Punjab, India Lat: 30.240600 Long: 75.851488 09/02/2026 14:36:25</p> <p>Opp. District Library, Animal Husbandary Office, Sangrur</p>	<ul style="list-style-type: none"> • Huge quantity of mixed and un-segregated solid waste was found stored at the site. • Stray animals were found inside the site. • The site has not been covered and is situated along one of the main roads of the city.

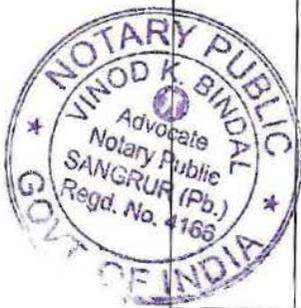


<p>4.</p>	 <p>Inside Banasar Garden, Sangrur</p>	<ul style="list-style-type: none"> • Huge quantity of mixed and un-segregated solid waste was found stored at the site located at the entrance of the garden. • The site is located outside the compost pits. • Daily movement of public is observed inside the garden.
<p>5.</p>	<p>Outside Ranbir College, Sangrur</p>	<ul style="list-style-type: none"> • Repetition of sr. no. 1
<p>6.</p>	 <p>Outside PWD Rest House, Sangrur</p>	<ul style="list-style-type: none"> • Huge quantity of mixed and un-segregated solid waste was found stored at the site. • The site has not been covered and is situated along one of the main roads of the city.
<p>7.</p>	 <p>District Administrative Complex , Sangrur</p>	<ul style="list-style-type: none"> • Huge quantity of mixed and un-segregated solid waste was found stored at the site located at the entrance of the District Administrative complex, Sangrur. • The site is located outside the compost pits. • The site has not been covered. • Daily movement of public and officials is observed inside the complex.



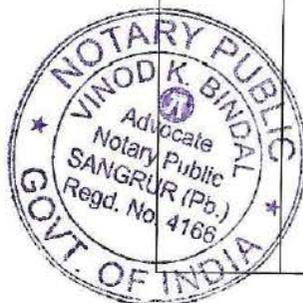
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<p>8.</p>	 <p>Ranbir Club, Sangrur</p>	<ul style="list-style-type: none"> • Mixed and un-segregated solid waste was found stored at the site located outside the club and near the sabzi mandi area. • The site has not been covered.
<p>9.</p>	 <p>Ranbir Club, Near Sabzi Mandi Sangrur</p>	<ul style="list-style-type: none"> • Mixed and un-segregated solid waste was found stored at the site located outside the club and near the sabzi mandi area. • The site has not been covered.
<p>10.</p>	 <p>Outside civil Hospital, Dhuri Road, Sangrur State Highway</p>	<ul style="list-style-type: none"> • Huge quantity of mixed and un-segregated solid waste was found stored at the site. • The site is located outside the compost pits. • The site has not been covered and is situated along one of the main roads of the city.



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11.	 <p data-bbox="368 652 870 729">Sabzi Mandi Area, oppsite Adarsh Model Sangrur adjoining children park Sangrur</p>	<ul style="list-style-type: none"> • No solid waste was found at the site as the same has been was lifted of by the Municipal Council Sangrur.
12.	 <p data-bbox="384 1172 838 1249">Inside the premises of Civil Hospital, Sangrur</p>	<ul style="list-style-type: none"> • The site lies within the premises of Civil Hospital, Sangrur near its back gate. Civil Hospital, Sangrur has now provided lock and key near this gate. • No Bio-Medical Waste was found at the site; however, the general solid waste was still being stored at the site.



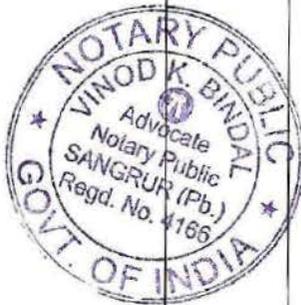
- ii. From the above photographs, it could be seen that the Municipal Council, Sangrur is still storing/collecting huge quantities of unsegregated mixed solid waste at above garbage vulnerable points, these points are not covered with any sheet around them, having easy access to stray animals and creating littering of solid waste on road causing nuisance and foul smell to general public.

B. Annexure no. 2 of the Original Application

In the annexure no. 2 of the Original Application, 5 sites of composting pits provided by the Municipal Council, Sangrur for treatment of wet/bio-degradable waste have been mentioned along with photographs. However, the team has

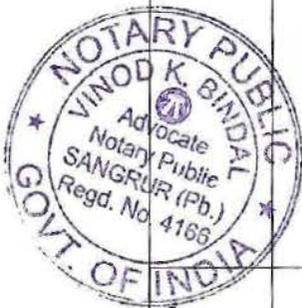
seen one more site of composting pits provided by the Municipal Council, Sangrur. The status of these six sites is given below:

Sr. No.	Name of the composting site along with latest photograph	Description of the latest status of the site
1.	 <p data-bbox="406 858 821 931">Opposite Shahi Samadha, outside Nabha gate Sangrur</p>	<ul data-bbox="890 510 1350 681" style="list-style-type: none"> • 16 no. compost pits have been provided at this site. • None of the composting pits is operational.
2.	 <p data-bbox="459 1344 765 1378">Banasar Garden, Sangrur</p>	<ul data-bbox="890 975 1350 1322" style="list-style-type: none"> • 4 no. compost pits have been provided at the site. • None of the composting pits is operational. Moreover, the compost pits are in dismantled condition and huge quantity of un-segregated mixed solid waste was found outside these compost pits.
3.	 <p data-bbox="406 1793 812 1866">Deputy Commissioner Office, Administrative Complex, Sangrur</p>	<ul data-bbox="890 1470 1350 1818" style="list-style-type: none"> • 4 no. compost pits have been provided at the site. • None of the composting pits is operational. Moreover, the compost pits are in dismantled condition and huge quantity of un-segregated mixed solid waste was found outside these compost pits.



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<p>4.</p>	 <p>Inside Civil Hospital premises, Dhuri Road, Sangrur</p>	<ul style="list-style-type: none"> • 9 no. compost pits have been provided at the site. The site is adjoining the Civil Hospital, Sangrur premises. • None of the composting pits is operational.
<p>5.</p>	 <p>Ranbir Club, Sabzi Mandi, Sangrur</p>	<ul style="list-style-type: none"> • 20 no. compost pits have been provided at the site. • Only 4 no. compost pits were found filled with fresh solid waste and the remaining composting pits are yet to be made operational.
<p>6.</p>	 <p>Near Fire Brigade office, Sangrur</p>	<ul style="list-style-type: none"> • 18 no. compost pits have been provided at the site. • None of the composting pits is operational. • A bailing machine for bailing of plastic waste was also found inside the compost pit area.

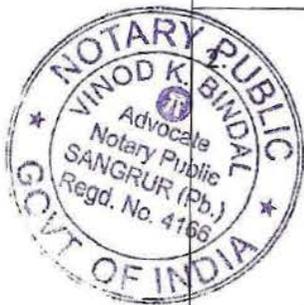


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C. Annexure no. 3 of the Original Application

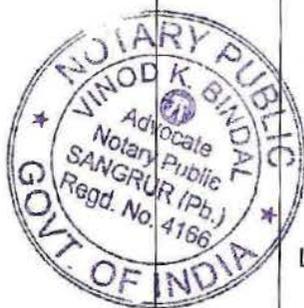
In the annexure no. 3 of the Original Application, 4 sites relating to burning of solid waste have been mentioned along with photographs. The status of these sites as verified by the visiting team is given below:

Sr. No.	Name of the alleged solid waste burning site along with latest photograph	Description of the latest status of the site
1.	 <p data-bbox="388 1063 827 1097">Adjoining Municipal Council, Sangrur</p>	<ul data-bbox="885 698 1373 1013" style="list-style-type: none"> • No burning of solid waste was found at the site. Also, no complaint regarding burning of solid waste at the site was received. • Although, mixed and un-segregated solid waste was observed at the site.
	 <p data-bbox="401 1566 816 1599">Outside Banasar Garden, Sangrur</p>	<ul data-bbox="885 1159 1373 1820" style="list-style-type: none"> • No burning of solid waste was found at the site. • Mixed and un-segregated solid waste was observed at the site. • Stray cattle were also observed at the site. • A social media post was received regarding burning of solid waste at the site on 11.11.2025 at 6:08 PM and the same was informed the Executive Officer of Municipal Council, Sangrur who informed that the fire has been doused by the Municipal Council, Sangrur the same day at 7:24 PM along with video proof.



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3.	 <p>Backside NGM, Adjoining Punjab Mandi Board Office Sangrur.</p>	<ul style="list-style-type: none"> • Self-burning of solid waste was found at the site due to huge storage of solid waste. • Mixed and un-segregated solid waste was observed at the site. • Stray cattle were also observed at the site.
4.	 <p>Landfill site, Ubhawal, Badrukhan road, Sangrur</p>	<ul style="list-style-type: none"> • Self-burning of solid waste was found at the site due to storage of huge heaps of solid waste. • Mixed and un-segregated solid waste was observed at the site. • Stray cattle were also observed at the site.



D. Annexure no. 4 of the Original Application

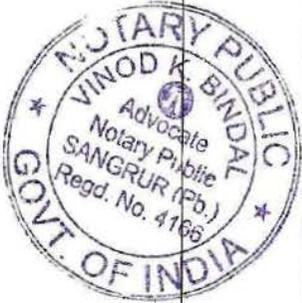
- i. In the annexure no. 4 of the Original Application, dumping of bio-medical waste mixed with solid waste inside the premises of Civil Hospital, Sangrur near entrance of gate no. 2 by officials of Civil Hospital, Sangrur and Municipal Council, Sangrur on 14.11.2025 has been mentioned. In this regard, the team of officers of the Regional Office Sangrur of the Board comprising of Er. Gurmehar Singh, Assistant Environmental Engineer and Er. Rupinder Singh, Junior Environmental Engineer visited the site in question on 15.11.2025 and found the complaint to be genuine.
- ii. Accordingly, a show cause notice for violations under the provisions of the Bio Medical Waste Management Rules, 2016 was issued to the Civil Hospital

Sangrur vide letter no. 2453 dated 23.01.2026 with an opportunity of personal hearing before the Senior Environmental Engineer of the Board on 04.02.2026. No one from the office of Civil Surgeon, Sangrur attended the hearing on 04.02.2026. Fresh hearing has been provided for 13.02.2026.

E. Annexure no. 5 of the Original Application

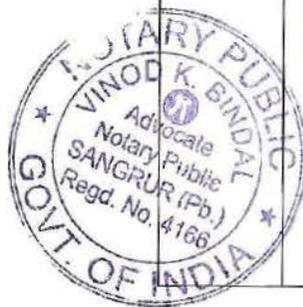
In annexure no. 5 of the Original Application, 3 sites have been mentioned with photographs where solid waste was found dumped in the drains. The status of these sites is given below:

Sr. No.	Name of the composting site along with latest photograph	Description of the latest status of the site
1.	 <p>India: Punjab, Sangrur, Herari Herari, Sangrur, 148001, Punjab, India Lat: 30.249216 Long: 75.827903 09/02/2026 16:35:46</p> <p>Barnala Road, near Police line, Sangrur</p>	<ul style="list-style-type: none"> The site is a pucca irrigation channel and mixed and un-segregated solid waste was found dumped in this irrigation channel.
2.	 <p>Lat: 30.245814 Long: 76.309409 09/02/2026 16:10:26</p> <p>Ranbir Club, Sangrur (Water Recharge System)</p>	<ul style="list-style-type: none"> No water recharge system could be found at the site. However, pucca pits were found at the site where mixed and un-segregated solid waste was found dumped in these pucca pits.



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3.	 <p>Ranbir Club, Sangrur (Water Recharge System)</p>	<ul style="list-style-type: none"> No water recharge system could be found at the site. However, pucca pits were found at the site where mixed and un-segregated solid waste was found dumped in these pucca pits.
4.	 <p>Drain Ubhawal Road, Sangrur</p>	<ul style="list-style-type: none"> The site is a pucca irrigation channel and mixed and un-segregated solid waste was found dumped in this irrigation channel.



F. Annexure no. 6 of the Original Application

In annexure no. 6 of the Original Application, landfill site provided by the Municipal Council, Sangrur has been mentioned along with photographs wherein temporary fencing, roaming of stray animals in the landfill, no entry gate, no covered road, littering of solid waste in adjacent land, no weighing facility for incoming waste, no leachate management, burning of solid waste at the site and inhuman working conditions at the landfill site has been shown. The status of the solid waste dumping site as verified by the visiting team is given below:

Photographs showing latest status of the solid waste dump site of Municipal Council, Sangrur



- i. The site is located at Ubhawal road in an area of about 2 acres land.
- ii. No entry gate has been provided at the main entrance of the dump site.
- iii. Also, solid waste was found littered all along the approach road to the site which is kuccha.

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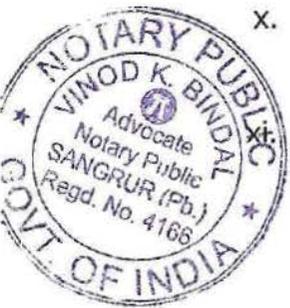
- iv. Barbed wire fencing with RCC poles as support have been provided all along the boundary of the site.
- v. No CCTV camera has been installed by the Municipal Council, Sangrur at the dump site.
- vi. Huge quantities of un-segregated/ mixed solid waste in form of 20 ft. high heaps were found stored at dump site. The representative of the M.C Sangrur informed that about 11000 MT of solid waste was dumped at the site, however, the MC Sangrur has not installed any weigh scale to measure the solid waste being received at the site i.e is about 30 TPD of solid waste has reached at dumping site since the last date of visit by the officer of the Board.
- vii. Burning of solid waste was found inside this dump site.
- viii. There is no provision for the collection of leachates generated at the site & leachate was observed stagnated in the site.
- ix. Stray animals such as dogs were found roaming inside the site.
- x. Bio-remediation of legacy solid waste stored at the site was not being done by the Municipal Council, Sangrur.

The Executive Officer of MC, Sangrur informed that it has given work order for carrying out bio-remediation of legacy waste. However, the work of bio-remediation of the solid waste is yet to be started, but electric connection for the same has been obtained from PSPCL officials a day before.

G. Annexure no. 7 of the Original Application

In annexure no. 7 of the Original Application, transportation of solid waste through uncovered vehicles by Municipal Council, Sangrur has been mentioned along with photograph. In this regard, the visiting team has already made its observation at serial number 02 of the Garbage Vulnerable Point (near the MC office, Sangrur) that uncovered tractor trolley was found carrying unsegregated mix solid waste from the site.

- 9) From the above status of the Municipal Solid Waste, it is concluded that the Municipal Council, Sangrur has not taken any measures for control of littering of solid waste in the Sangrur city especially at garbage vulnerable points, not



started the process of bio-remediation of legacy waste, not adopted source segregation, not started composting pits, not taken any steps for management of leachate generated at the dump site, not maintained any record of generation, lifting and transportation of solid waste etc.

- 10) It is further submitted that the Municipal Council, Sangrur has not submitted any compliance report regarding the decisions of hearing held on 02.12.2025 before the Chairperson of the Board and has also not deposited the amount of Rs. 84.00 Lacs towards environmental compensation already imposed by the Board upon the Municipal Council, Sangrur for violation of the Solid Waste Management Rules, 2016 in compliance to Orders dated 10.01.2020 and 17.09.2020 passed by the Hon'ble National Green Tribunal in O.A. No. 606 of 2018.
- 11) It is, therefore, concluded that the Municipal Council, Sangrur is still violating the provisions of the Solid Waste Management Rules, 2016 and is also not complying with the decisions of personal hearing held before the Chairperson of the Board on 02.12.2025.
- 12) A copy of the status report prepared by the team of visiting officers of Punjab Pollution Control Board, Regional Office, Sangrur is enclosed herewith as **Annexure R-6/C**.
- 13) That the case has been recommended to the Head Office of the Punjab Pollution Control Board for extending another opportunity of hearing to Municipal Council, Sangrur with the issuance of a notice u/s 5 of the Environment (Protection) Act, 1986 as amended.
- 14) That the Short Reply/Status Report is hereby submitted on behalf of respondent Punjab Pollution Control Board in compliance to Order dated 02.12.2025 for kind consideration of this Hon'ble Tribunal.

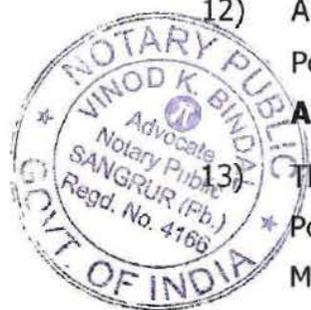
Date: 18/02/2026

Place: Sangrur

Deponent

TSV

(Er. Rohit Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur
(On behalf of Respondent No. 6)

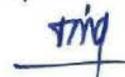


Verification:

Verified that the contents of Para No. 01 to 13 of the above Short Reply/Status Report by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 14 is prayer. No part of the above Short Reply/Status Report is false and no material has been concealed therein.

The Contents of this affidavit/document has been read over to the Deponent/Executant who has has accepted it true and Correct

Date: 18/02/2026
Place: Sangrur

Deponent

(Er. Rohit Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur
(On behalf of Respondent No. 6)



This Document Affidavit is Entered on
Sr. No. 58 Page No. 25
Regd. No. 58

Attested As Identified


NOTARY PUBLIC
SANGRUR (Pb.) India
18/2/26

IDENTIFIED BY
self.





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail: ppch70p2@ymail.com, Web: www.ppch.gov.in



No. _____

REGISTERED

Dated: _____

To

1. The Executive Officer,
Municipal Council,
Sangrur.
2. The President,
Municipal Council,
Sangrur.

Subject: Notice to issue directions u/s 5 of the Solid Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986.

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended times fixed by the Hon'ble National Green Tribunal have already been lapsed.

And whereas, in O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions, the relevant part of which are reproduced as under:

a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per another Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

And whereas, MC, Sangrur was issued show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 alongwith opportunity of personal hearing before the Chairman of the Board on 23/10/2024. However, no representative of MC Sangrur attended the hearing. However, he appeared for hearing on 25/10/2024 and requested to give some time to comply with all the observations made by the visiting officer of the Board. After hearing, Chairman of the Board decided as under: -

1. Municipal Council shall ensure the compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from sr. no. 1 to 10 to the Regional Office, Sangrur of the Board, on monthly basis.
2. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Honble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 84.0 lac, at the earliest.
3. Municipal Council will ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office, Sangrur.
4. Municipal Council will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
5. Municipal Council will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016, shall submit monthly detail to the Regional Office, Sangrur regarding C&D waste generated, collected, reused/recycle alongwith the fine imposed for violation of the said Rules and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Municipal Council will ensure to create awareness in their respective jurisdiction for compliance of C&D Waste Management Rules, 2016 and regarding ban on manufacturing, sale, storage, purchase, supply, usage etc. of single use plastic items and china dor in consultation with the Regional Office, Sangrur.
7. Environmental Engineer, Regional Office, Sangrur shall visit the solid waste site (s) and shall submit report /recommendations in the matter, within one month.

And whereas, the proceedings of the above personal hearing were conveyed to the MC authority as well as Regional Office vide Board's letter no. 3157-58 dated 29/10/2024 for compliance.

And whereas, complaints have been received from Smt. Jasinder Sekhon, resident of Sangrur, a legal notice dated 02.06.2025 from Mrs. Asha Rani, Municipal Councillor, Sangrur through Sh. Sachin Dhanjas, Advocate, and also criminal complaint bearing no. 735/2024 has been filed in the court of CJM, Sangrur under sections 199,271,272 of BNSs against Municipal Council, Sangrur and EE, RO Sangrur and AEE Ro Sangrur by Sh. Jaswinder Singh Saini, Nitesh Gupta, and Karamjit Singh Sidhu against mismanagement of solid waste by municipal council Sangrur in the city which includes failure of MC Sangrur w.r.t door to door segregation, transportation, burning of solid waste generated in the city and non-functional composite pits, secondary points, management of stray cattle in garbage points. The complaints have alleged that due to this, nuisance has been caused to the public, there has been outbreak of diseases and there is state of emergency.

And whereas, to verify the latest status of the matter, a team of officers of the RO Sangrur, comprising visited the area of Municipal Council, Sangrur with Sh. Varinder pal Singh, Sanitary inspector of MC, Sangrur on 25.10.2025 and it was observed as under: -

Solid waste dump site:

1. MC, Sangrur is dumping its entire solid waste at Sangrur to Ubhawal road, outside MC limits in an area of about 2 acres. The representative of MC Sangrur informed that the site has been taken on lease for the last 2 years.
2. Un-segregated/ mixed solid waste was found at dump site.
3. Fencing has been done of the site. However, it was found damaged at various points.
4. Huge heaps of solid waste to the tune of 10 ft high was found dumped at the site and it was observed that the site was almost full with solid waste and there was no empty space for dumping of solid waste. The representative of the MC informed that about 8100 MT of solid waste was dumped at the site, however, the MC Sangrur has not installed any weigh scale to measure the solid waste being received at the site.
5. There is no provision of the collection of leachates generated at the site & leachate was observed at the site.
6. Solid waste was found burning at the dump site.
7. Stray animals such as dogs were inside the dump site.
8. The approach road to the dump site was narrow and un-stabilized.

9. No bio-remediation of legacy solid waste was being done at the site and no trommels/bailing machine were found at the site. The representative of MC, Sangrur informed that the MC Sangrur is in the process of carrying out tender for bio-remediation of legacy waste.

Compost Pits:

MC, Sangrur has provided compost pits and MRF Sheds at 4 locations at:-

1. Backside Civil Hospital - 9 no. compost pits and MRF Sheds
2. Near Sabzi Mandi - 20 no. compost pits and MRF Sheds
3. Near Nabha Gate - 16 no. compost pits and MRF Sheds
4. Near Fire Brigade - 18 no. compost pits and MRF Sheds

None of the compost pits or MRFs is functional.

Garbage Vulnerable Points (GVPs):

MC, Sangrur has 20 nos. GVP in the city.

And whereas, from above it is observed that un-segregated solid waste is being dumped at most of the GVPs. Also, no GVP is covered from any side and solid waste was found dumped on open roads.

And whereas, representative of the Municipal Council, Sangrur informed that it has 3 no. trolleys for transportation of solid waste from GVPs dump site, 16 no. Tata Aces and 80 rehris for door-to-door collection of solid waste, which are inadequate keeping in view huge quantum of solid waste generated by MC, Sangrur.

And whereas, till date an amount of Rs. 80.0 lacs have been imposed as environmental compensation upon MC Sangrur for continuous failure/non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement of bio-remediation of legacy waste from 01.07.2020 till 30.06.2025, out of which MC, Sangrur has deposited only Rs. 18.0 lacs in compliance to orders dated 10.01.2020 passed in O.A. No. 606 of 2018 by the Hon'ble National Green Tribunal, New Delhi and has not deposited the full environmental compensation imposed upon till date.

And whereas, Municipal Council, Sangrur is not segregating its solid waste material and is not serious to comply with the provisions of the Solid Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986. Thus, violating the provisions of the Said Act, intentionally & deliberately.

And whereas, the matter has been considered by the Competent Authority and decided to issue notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 for violating the provisions of the Solid Waste Management Rules, 2016, after affording an opportunity of show cause-cum-personal hearing, due to aforesaid observations.

As such, you are, hereby given an opportunity to explain your position in person before the Chairperson of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 28/11/2025 at 01:00 PM in this regard, as to why the proposed action under the provisions of the Solid Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 should not be taken, failing which it will be presumed that MC authorities has nothing to say and the Board shall go ahead to take the proposed action under the said Act/without giving any further notice/opportunity.

Sd

Environmental Engineer (ZP-2)
for & on behalf of
Punjab Pollution Control Board
Dated 17/11/25

Endst. No. 1598

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur for information. He is also requested to inform MC authorities regarding date & time of hearing, ensure the presence of authorities and submit report before the date of hearing.

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28/11/25

AEE X

ਕਮਿਸ਼ਨਰ
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ
ਨਿਰਮੂਲਕ ਬੋਰਡ
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Environmental Engineer (ZP-2)
for & on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
E-mail: ppchrop2@ymail.com, Web: www.ppcb.gov.in



No. _____

REGISTERED

Dated: _____

To

1. The Executive Officer,
Municipal Council,
Sangrur.
2. The President,
Municipal Council,
Sangrur.

Subject: Proceedings of the personal hearing before worthy Chairperson of the Board on 02/12/2025 w.r.t. notice to issue directions u/s 5 of the Solid Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 - Municipal Council, Sangrur.

The following were present:

From the Board:

1. Er. Lavneet Kumar, Member Secretary
2. Er. RK Ratra, Chief Environmental Engineer (B)
3. Er. Rajeev Gupta, Sr. Environmental Engineer, ZO-II, Patiala
4. Er. Birdevinder Singh, EE, ZO-II, Patiala

From the MC Authorities:

1. Sh. Ashish Kumar, Executive Officer, MC Sangrur
2. Sh. Bhupinder Singh Nahal, President, MC Sangrur

Environmental Engineer, Zonal Office-II, Patiala brought out that MC, Sangrur was issued show cause notice for violation of the provisions of the Solid Waste Management Rules, 2016 alongwith opportunity of personal hearing before the Chairman of the Board on 23/10/2024. However, no representative of MC Sangrur attended the hearing. However, he appeared for hearing on 25/10/2024 and requested to give some time to comply with all the observations made by the visiting officer of the Board. After hearing, Chairman of the Board decided as under: -

1. Municipal Council shall ensure the compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from sr. no. 1 to 10 to the Regional Office, Sangrur of the Board, on monthly basis.
2. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 84.0 lac, at the earliest.
3. Municipal Council will ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office, Sangrur.
4. Municipal Council will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
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- 24-
7. Environmental Engineer, Regional Office, Sangrur shall visit the solid waste site (s) and shall submit report /recommendations in the matter, within one month.

The proceedings of the above personal hearing were conveyed to the MC authority as well as Regional Office vide Board's letter no. 3157-58 dated 29/10/2024 for compliance.

Complaints have been received from Smt. Jasinder Sekhon, resident of Sangrur, a legal notice dated 02.06.2025 from Mrs. Asha Rani, Municipal Councillor, Sangrur through Sh. Sachin Dhanjas, Advocate, and also criminal complaint bearing no. 735/2024 has been filed in the court of CJM, Sangrur under sections 199,271,272 of BNSS against Municipal Council, Sangrur and EE, RO Sangrur and AEE Ro Sangrur by Sh. Jaswinder Singh Saini, Nitesh Gupta, and Karamjit Singh Sidhu against mismanagement of solid waste by municipal council Sangrur in the city which includes failure of MC Sangrur w.r.t door to door segregation, transportation, burning of solid waste generated in the city and non-functional composite pits, secondary points, management of stray cattle in garbage points. The complaints have alleged that due to this, nuisance has been caused to the public, there has been outbreak of diseases and there is state of emergency.

To verify the latest status of the matter, a team of officers of the RO Sangrur, comprising visited the area of Municipal Council, Sangrur with Sh. Varinder pal Singh, Sanitary inspector of MC, Sangrur on 25.10.2025 and it was observed as under: -

Solid waste dump site:

1. MC, Sangrur is dumping its entire solid waste at Sangrur to Ubhawal road, outside MC limits in an area of about 2 acres. The representative of MC Sangrur informed that the site has been taken on lease for the last 2 years.
2. Un-segregated/ mixed solid waste was found at dump site.
3. Fencing has been done of the site. However, it was found damaged at various points.
4. Huge heaps of solid waste to the tune of 10 ft high was found dumped at the site and it was observed that the site was almost full with solid waste and there was no empty space for dumping of solid waste. The representative of the MC informed that about 8100 MT of solid waste was dumped at the site, however, the MC Sangrur has not installed any weigh scale to measure the solid waste being received at the site.
5. There is no provision of the collection of leachates generated at the site & leachate was observed at the site.
6. Solid waste was found burning at the dump site.
7. Stray animals such as dogs were inside the dump site.
8. The approach road to the dump site was narrow and un-stabilized.
9. No bio-remediation of legacy solid waste was being done at the site and no trommels/bailing machine were found at the site. The representative of MC, Sangrur informed that the MC Sangrur is in the process of carrying out tender for bio-remediation of legacy waste.

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MC, Sangrur has provided compost pits and MRF Sheds at 4 locations at: -

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4. Near Fire Brigade - 18 no. compost pits and MRF Sheds

None of the compost pits or MRFs is functional.

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Representative of the Municipal Council, Sangrur informed that it has 3 no. trolleys for transportation of solid waste from GVPs dump site, 16 no. Tata Aces and 80 rehris for door-to-door collection of solid waste, which are inadequate keeping in view huge quantum of solid waste generated by MC, Sangrur.

Till date an amount of Rs. 80.0 lacs have been imposed as environmental compensation upon MC Sangrur for continuous failure/non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement of bio-remediation of legacy waste from 01.07.2020 till 30.06.2025, out of which MC, Sangrur has deposited only Rs. 18.0 lacs in compliance to orders dated 10.01.2020 passed in O.A. No. 606 of 2018 by the Hon'ble National Green Tribunal, New Delhi and has not deposited the full environmental compensation imposed upon till date.

Municipal Council, Sangrur is not segregating its solid waste material and is not serious to comply with the provisions of the Solid Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986. Thus, violating the provisions of the Said Act, intentionally & deliberately.

The matter has been considered by the Competent Authority and decided to issue notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 for violating the provisions of the Solid Waste Management Rules, 2016, after affording an opportunity of show cause-cum-personal hearing, due to aforesaid observations.

As such, notice to issue directions u/s 5 of the Solid Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 was issued to MC, Sangrur alongwith an opportunity to explain your position in person before the Chairperson of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 02/12/2025.

The MC authorities have attended the hearing and has not submitted any written reply of show cause notice. EO, MC informed that he has joined at MC Sangrur last two month ago. He stated that the door-to-door collection, segregation of MSW at source has been started. Further, he informed that they have already allotted work of bio-remediation of legacy waste and the concerned agency/firm has installed trommel machine at the site, but the electric connection has not obtained. However, they have taken a dump site on lease, which is valid upto 2028. But, the land owner as well as Kissan Union are creating problem to dispose off the MSW at the said land. The President of the MC, Sangrur informed that they have identified new chunk of 07-acre land for the disposal of solid waste. He apprised that the lifting of garbage is not regularly from the city due to lack of machinery and resolution for the purchase of 02 more tractors has been passed. Further, they had made a request to M/s Pepsico, Village Channo vide his letter dated 28/11/2025 to provide assistance of machinery for lifting of garbage from the city, for a week. He requested to grant a period of minimum 06-08-month time to clear the legacy waste and given assurance not to burn the MSW in the city.

After hearing the officers of the Board and representative of the MC authorities, the Chairperson of the Board decided as under: -

1. MC, Sangrur shall take all measures to address the grievance of the complainant so as to ensure that no Municipal waste is littered in the city specially around the Garbage Vulnerable Points and same is managed scientifically as per MSW Rules.
2. Municipal Council shall ensure strict compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from sr. no. 1 to 10 to the Regional Office, Sangrur of the Board, on monthly basis.
3. MC, Sangrur shall start the work of bio-remediation of legacy waste site, immediately and submit the timeline for the complete remediation of legacy waste within 15 days.
4. MC, Sangrur shall ensure to collect the solid waste from door to door, segregation at source or segregation the solid waste at MRF sites before dumping it.
5. MC, Sangrur shall ensure regular spraying of herbal sanitizer at the dump site to avoid the flies problem and maintain the record of procurement and consumption of herbal sanitizer.
6. MC, Sangrur shall make suitable arrangement for treatment of leachate generated from the dump site.
7. MC, Sangrur shall provide CCTV cameras at every corner of the solid waste dumping site within one month.
8. MC, Sangrur shall install weighing scale at the exit point of dump site and also ensure that vehicle carrying RDF is properly covered with tarpaulin.
9. MC, Sangrur shall maintain the daily record of remediation of legacy waste, lifting and transportation of RDF from the site to the authorized recycling facility (waste to energy plant) on daily basis and submit the same fortnightly to the Regional Office, Sangrur.
10. MC, Sangrur shall ensure that no burning of solid waste shall take place at any Garbage Vulnerable Points or dump site under any circumstance.

11. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 84.0 lac, at the earliest.

You are requested to ensure the compliance of hearing decisions and submit report at Regional Office.

sd

Environmental Engineer (ZP-2/2)
for & on behalf of the
Punjab Pollution Control Board

Dated 15/12/25

Endst. No. 1912

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur for information & necessary action. He is requested to ensure the compliance of the above said decisions and submit the report accordingly.

(M)
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Environmental Engineer (ZP-2/2)
for & on behalf of the
Punjab Pollution Control Board

AEE-I

ਨਵੀਂ ਤਾਕ
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17/12/2025
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17/12/25

STATUS REPORT

(In compliance to order dated 02.12.2025 passed by the Hon'ble National Green Tribunal in Original Application no. 613 of 2025)

Subject: Report of the team of officers of Punjab Pollution Control Board Regional Office, Sangrur in compliance to order dated 02.12.2025 of the Hon'ble National Green Tribunal passed in Original Application no. 613 of 2025 titled as Kamal Anand and others v/s the State of Punjab and Others.

That briefly submitted the applicants in Original Application no.613 of 2025 filed before the Hon'ble National Green Tribunal, New Delhi have raised a grievance against improper waste management in Sangrur District by making specific allegation against untreated Municipal Solid Waste littering on road, defunct compost pits, burning of municipal waste and mismanagement of the medical waste, unscientific dumping of waste at landfill site.

That after consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 02.12.2025 thereby issuing notice to the respondents for filing of their response / reply by way of affidavit before the Hon'ble Tribunal. The Punjab Pollution Control Board which was impleaded as respondent no.6 was directed to carry out inspection of all the spots disclosed in the Original Application and submit action taken report before the Tribunal. In this regard, the relevant extract of para no.6 of the order dated 02.12.2025 is reproduced herein below for kind perusal and reference:

"6. The Respondent No. 6 - PPCB is directed to carry out the inspection of all the spots which are disclosed in the OA and the photographs enclosed therewith, find out the correct status at the ground level and submit the action taken report before the Tribunal atleast one week before the next date of hearing."

That it is relevant to mention here that the case relating to the violation of Solid Waste Management Rules, 2016 by Municipal Council, Sangrur was under active consideration of the Punjab Pollution Control Board even before the passing of



the orders dated 02.12.2025 by the Hon'ble National Green Tribunal in Original Application no. 613 of 2025.

That acting on the basis of a complaint, a team of officers of Regional Office, Sangrur of the Board alongwith Sanitary Inspector of Municipal Council, Sangrur had visited the Solid Waste Dump site, Compost Pits and Garbage Vulnerable Points (GVPs) of Municipal Council, Sangrur on 25.10.2025 when violations of Solid Waste Management Rules 2016 were observed. The Board has issued notice u/s 5 of the Solid Waste Management Rules 2016 to the Executive Officer and the President of Municipal Council, Sangrur vide letter no. 1596-97 dated 17.11.2025 with an opportunity of hearing before the Chairperson of the Board on 28.11.2025. The hearing was postponed to 02.12.2025.

That in reference to the notice dated 17.11.2025, Sh. Ashish Kumar, Executive Officer and Sh. Bhupinder Singh Nahal, President, Municipal Council, Sangrur attending the hearing before the Chairperson of the Board on 02.12.2025. The MC authorities have not submitted any written reply to the show cause notice. The Executive Officer informed that he has joined at MC Sangrur last two months ago and the door-to-door collection, segregation of MSW at source has started, the work of bio-remediation of legacy waste has been allotted and the concerned agency/firm has installed trommel machine at the site but the electric connection has not obtained. However, the MC has taken a dump site on lease which is valid upto 2028, but the land owner as well as Kissan Union are creating problem to dispose of the Municipal Solid Waste at the said land. The President of MC, Sangrur apprised that they have identified new chunk of 07-acre land for the disposal of solid waste but the lifting of garbage is not regular from the city due to lack of machinery. The Municipal Council has passed resolution for the purchase of 02 more tractors and a request has been made to M/s Pepsico, Village Channo vide letter dated 28.11.2025 to provide assistance of machinery for lifting of garbage from the city for a week. The President and the Executive Officer requested to grant a minimum 06 to 08 month time to clear the legacy waste and have given assurance not to burn the Municipal Solid Waste in the city.

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That after hearing the officers of the Board and representative authorities of Municipal Council, Sangrur, the Chairperson of the Board decided as under that.

- i. MC, Sangrur shall take all measures to address the grievance of the complainant so as to ensure that no Municipal waste is littered in the city specially around the Garbage Vulnerable Points and same is managed scientifically as per MSW Rules.
- ii. Municipal Council shall ensure strict compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from sr. no. 1 to 10 to the Regional Office, Sangrur of the Board, on monthly basis.
- iii. MC, Sangrur shall start the work of bio-remediation of legacy waste site, immediately and submit the timeline for the complete remediation of legacy waste within 15 days.
- iv. MC, Sangrur shall ensure to collect the solid waste from door to door, segregation at source or segregation the solid waste at MRF sites before dumping it.
- v. MC, Sangrur shall ensure regular spraying of herbal sanitizer at the dump site to avoid the flies' problem and maintain the record of procurement and consumption of herbal sanitizer.
- vi. MC, Sangrur shall make suitable arrangement for treatment of leachate generated from the dump site.
- vii. MC, Sangrur shall provide CCTV cameras at every corner of the solid waste dumping site within one month.
- viii. MC, Sangrur shall install weighing scale at the exit point of dump site and also ensure that vehicle carrying RDF is properly covered with tarpaulin.
- ix. MC, Sangrur shall maintain the daily record of remediation of legacy waste, lifting and transportation of RDF from the site to



the authorized recycling facility (waste to energy plant) on daily basis and submit the same fortnightly to the Regional Office, Sangrur.

- x. MC, Sangrur shall ensure that no burning of solid waste shall take place at any Garbage Vulnerable Points or dump site under any circumstance.
- xi. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 84.0 lac, at the earliest.

That the proceeding of the hearing held on 02.12.2025 were conveyed to the Executive officer and the President of Municipal Council, Sangrur by the Board vide letter no. 1912 dated 15.12.2025 for compliance.

That further it is submitted that in order to check the compliance of the decisions of hearing held on 02.12.2025 and in compliance to order dated 02.12.2025 of the Hon'ble National Green Tribunal passed in the above-mentioned case (Original Application no. 613 of 2025), the office of Municipal Council, Sangrur was visited by a team of officers of Regional Office, Sangrur comprising of Er. Rohit Singla, Environmental Engineer, Er. Dharamvir Singh, Assistant Environmental Engineer and Er. Ritakshi Dhariwal, Junior Environmental Engineer and met Sh. Ashwani Kumar, Executive Officer of Municipal Council, Sangrur on 09.02.2026. The matter was discussed in detail in the office of Executive Officer, Municipal Council, Sangrur. Thereafter, the team of the officers of the Board along with Sh. Gurinderpal Singh, Sanitary Inspector, Municipal Council, Sangrur visited the Garbage Vulnerable Points (GVPs), Compost Pits, Solid Waste Burning Sites, Landfill Site and Transportation of Solid Waste by the Municipal Council, Sangrur on 09.02.2026. The report of the visiting team of officers is summarized herein below.



A. Annexure No. 1 of the Original Application

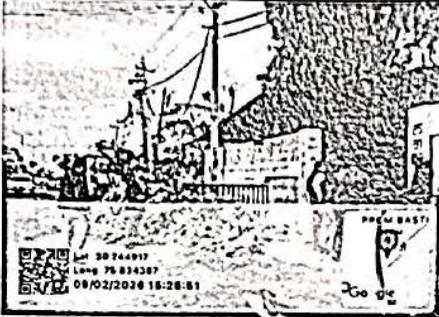
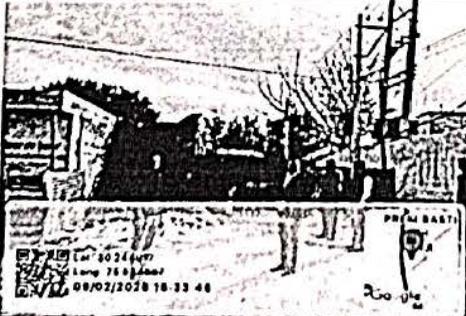
- i. In the annexure no. 1 of the complaint filed by the Hon'ble NGT, 12 garbage vulnerable points, where solid waste is generally stored/collected by the Municipal Council, Sangrur before final disposal at dump site have been mentioned along with photographs. The latest status of these points is as under:

Sr. No.	Name of the site along with latest photograph	Description of the latest status of the site
1.	 <p>Ranbir College Road, Sangrur</p>	<ul style="list-style-type: none"> • The site seemed to be just cleared of the solid waste as very little solid waste was found at the site. • The site has not been covered and is situated along one of the main roads of the city.
2.	 <p>Near MC, Sangrur Office</p>	<ul style="list-style-type: none"> • Solid waste was found being lifted off from the site through uncovered tractor trolley. • Mixed and un-segregated solid waste was found stored at the site. • The site has not been covered and is situated along one of the main roads of the city.
3.	 <p>Opp. District Library, Animal Husbandary Office, Sangrur</p>	<ul style="list-style-type: none"> • Huge quantity of mixed and un-segregated solid waste was found stored at the site. • Stray animals were found inside the site. • The site has not been covered and is situated along one of the main roads of the city.

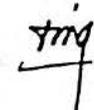
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4.	 <p>Inside Banasar Garden, Sangrur</p>	<ul style="list-style-type: none"> • Huge quantity of mixed and un-segregated solid waste was found stored at the site located at the entrance of the garden. • The site is located outside the compost pits. • Daily movement of public is observed inside the garden.
5.	Outside Ranbir College, Sangrur	Repetition of sr. no. 1
6.	 <p>Outside PWD Rest House, Sangrur</p>	<ul style="list-style-type: none"> • Huge quantity of mixed and un-segregated solid waste was found stored at the site. • The site has not been covered and is situated along one of the main roads of the city.
7.	 <p>District Administrative Complex, Sangrur</p>	<ul style="list-style-type: none"> • Huge quantity of mixed and un-segregated solid waste was found stored at the site located at the entrance of the District Administrative complex, Sangrur. • The site is located outside the compost pits. • The site has not been covered. • Daily movement of public and officials is observed inside the complex.
8.	 <p>Ranbir Club, Sangrur</p>	<ul style="list-style-type: none"> • Mixed and un-segregated solid waste was found stored at the site located outside the club and near the sabzi mandi area. • The site has not been covered.

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9.	 <p>Ranbir Club, Near Sabzi Mandi Sangrur</p>	<ul style="list-style-type: none"> • Mixed and un-segregated solid waste was found stored at the site located outside the club and near the sabzi mandi area. • The site has not been covered.
10.	 <p>Outside civil Hospital, Dhuri Road, Sangrur State Highway</p>	<ul style="list-style-type: none"> • Huge quantity of mixed and un-segregated solid waste was found stored at the site. • The site is located outside the compost pits. • The site has not been covered and is situated along one of the main roads of the city.
11.	 <p>Sabzi Mandi Area, oppsite Adarsh Model Sangrur adjoining children park Sangrur</p>	<ul style="list-style-type: none"> • No solid waste was found at the site as the same has been lifted of by the Municipal Council Sangrur.
12.	 <p>Inside the premises of Civil Hospital, Sangrur</p>	<ul style="list-style-type: none"> • The site lies within the premises of Civil Hospital, Sangrur near its back gate. Civil Hospital, Sangrur has now provided lock and key near this gate. • No Bio-Medical Waste was found at the site, however, the general solid waste was still being stored at the site.





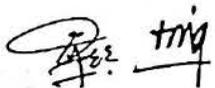
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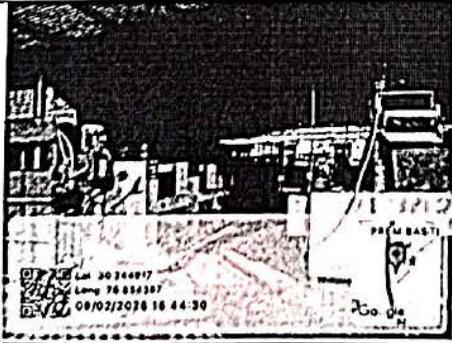
- ii. From the above photographs, It could be seen that the Municipal Council, Sangrur is still storing/collecting huge quantities of unsegregated mixed solid waste at above garbage vulnerable points, these points are not covered with any sheet around them, having easy access to stray animals and creating littering of solid waste on road causing nuisance and foul smell to general public.

B) Annexure no.2 of the Original Application

In the annexure no. 2 of the complaint, 5 sites of composting pits provided by the Municipal Council, Sangrur for treatment of wet/bio-degradable waste have been mentioned along with photographs. In addition to the above, there is one more site of composting pits provided by the Municipal Council, Sangrur. The latest status of these points is as under:

Sr. No.	Name of the composting site along with latest photograph	Description of the latest status of the site
1.	 <p data-bbox="377 1433 805 1506">Opposite Shahi Samadha, outside Nabha gate Sangrur</p>	<ul style="list-style-type: none"> • 16 no. compost pits have been provided at this site. • None of the composting pits is operational.
2.	 <p data-bbox="429 1871 749 1904">Banasar Garden, Sangrur</p>	<ul style="list-style-type: none"> • 4 no. compost pits have been provided at the site. • None of the composting pits is operational. Moreover, the compost pits are in dismantled condition and huge quantity of unsegregated mixed solid waste was found outside these compost pits.

<p>3.</p>	 <p>Deputy Commissioner Office, Administrative Complex, Sangrur</p>	<ul style="list-style-type: none"> • 4 no. compost pits have been provided at the site. • None of the composting pits is operational. Moreover, the compost pits are in dismantled condition and huge quantity of un-segregated mixed solid waste was found outside these compost pits.
<p>4.</p>	 <p>Inside Civil Hospital premises, Dhuri Road, Sangrur</p>	<ul style="list-style-type: none"> • 9 no. compost pits have been provided at the site. The site is adjoining the Civil Hospital, Sangrur premises. • None of the composting pits is operational.
<p>5.</p>	 <p>Ranbir Club, Sabzi Mandi, Sangrur</p>	<ul style="list-style-type: none"> • 20 no. compost pits have been provided at the site. • Only 4 no. compost pits were found filed with fresh solid waste and the remaining composting pits are yet to be made operational.
<p>6.</p>	 <p>Near Fire Brigade office, Sangrur</p>	<ul style="list-style-type: none"> • 18 no. compost pits have been provided at the site. • None of the composting pits is operational. • A bailing machine for bailing of plastic waste was also found inside the compost pit area.

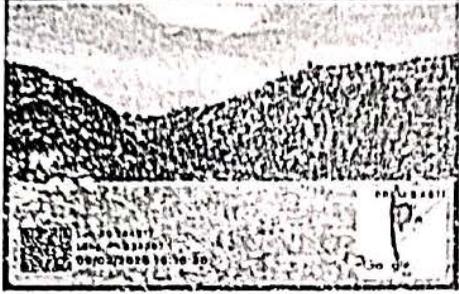
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C) Annexure no.3 of the Original Application

In the annexure no. 3 of the complaint, 4 sites were burning of solid waste have been mentioned along with photographs. The latest status of these points is as under:

Sr. No.	Name of the alleged solid waste burning site along with latest photograph	Description of the latest status of the site
1.	 <p>Adjoining Municipal Council, Sangrur</p>	<ul style="list-style-type: none"> • No burning of solid waste was found at the site. Also, no complaint regarding burning of solid waste at the site was received. • Although, mixed and un-segregated solid waste was observed at the site.
2.	 <p>Outside Banasar Garden, Sangrur</p>	<ul style="list-style-type: none"> • No burning of solid waste was found at the site. • Mixed and un-segregated solid waste was observed at the site. • Stray cattle were also observed at the site. • A social media post was received regarding burning of solid waste at the site on 11.11.2025 at 6:08 PM and the same was informed the Executive Officer of Municipal Council, Sangrur who informed that the fire has been doused by the Municipal Council, Sangrur the same day at 7:24 PM along with video proof.
3.	 <p>Backside NGM, Adjoining Punjab Mandi Board Office Sangrur.</p>	<ul style="list-style-type: none"> • Self-burning of solid waste was found at the site due to huge storage of solid waste. • Mixed and un-segregated solid waste was observed at the site. • Stray cattle were also observed at the site.

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4.	 <p data-bbox="349 555 848 634">Landfill site, Ubhawal, Badrukhan road, Sangrur</p>	<ul style="list-style-type: none"> • Self-burning of solid waste was found at the site due to storage of huge heaps of solid waste. • Mixed and un-segregated solid waste was observed at the site. • Stray cattle were also observed at the site.
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D) Annexure no.4 of the Original Application

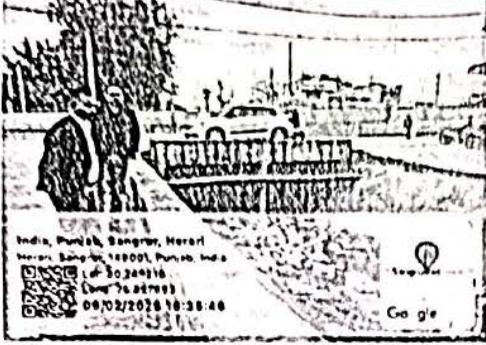
- i. In the annexure no. 4 of the complaint, dumping of bio-medical waste mixed with solid waste inside the premises of Civil Hospital, Sangrur near entrance of gate no. 2 by officials of Civil Hospital, Sangrur and Municipal Council, Sangrur on 14.11.2025 have been mentioned. In this regard, a team of officers of the Regional Office Sangrur of the Board comprising of Er. Gurmehar Singh, Assistant Environmental Engineer and Er. Rupinder Singh, Junior Environmental Engineer visited the site of the complaint on 15.11.2025 and found the complaint to be genuine.
- ii. Accordingly, a show cause notice for violations under the provisions of the Bio Medical Waste Management Rules, 2016 was issued to the Civil Hospital Sangrur vide letter no. 2453 dated 23.01.2026 along with an opportunity of personal hearing before the Senior Environmental Engineer of the Board on 04.02.2026. Fresh hearing has been provided for 13.02.2026.

E) Annexure no.5 of the Original Application

In the annexure no. 5 of the complaint, 3 sites where solid waste was found dumped in drains have been mentioned along with photographs. The latest status of these points is as under:

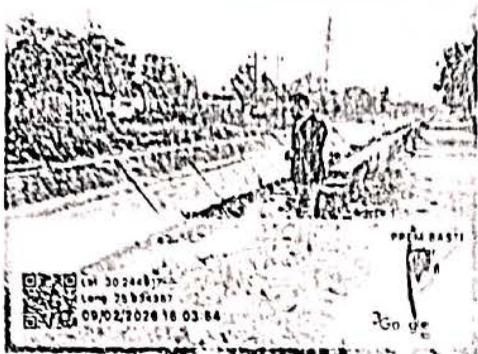
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Sr. No.	Name of the composting site along with latest photograph	Description of the latest status of the site
1.	 <p data-bbox="341 681 827 710">Barnala Road, near Police line, Sangrur</p>	<ul style="list-style-type: none"> The site is a pucca irrigation channel and mixed and un-segregated solid waste was found dumped in this irrigation channel.
2.	 <p data-bbox="357 1079 816 1163">Ranbir Club, Sangrur (Water Recharge System)</p>	<ul style="list-style-type: none"> No water recharge system could be found at the site. However, pucca pits were found at the site where mixed and un-segregated solid waste was found dumped in these pucca pits.
3.	 <p data-bbox="357 1532 816 1610">Ranbir Club, Sangrur (Water Recharge System)</p>	<ul style="list-style-type: none"> No water recharge system could be found at the site. However, pucca pits were found at the site where mixed and un-segregated solid waste was found dumped in these pucca pits.

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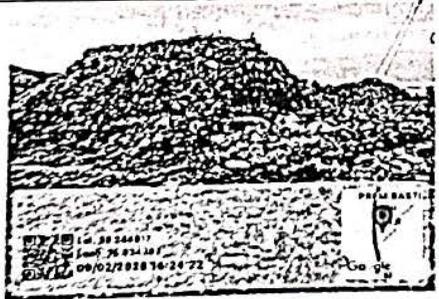
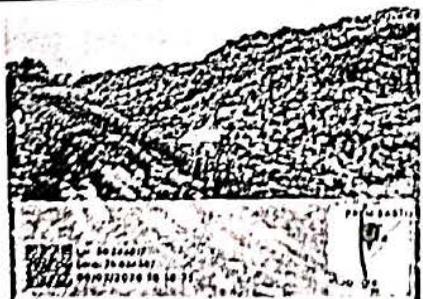
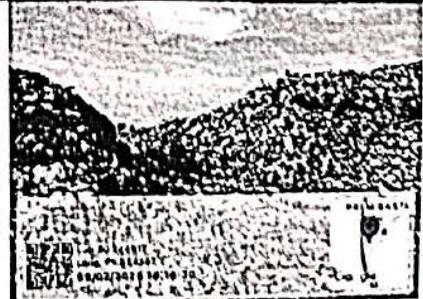


<p>4.</p>		<ul style="list-style-type: none"> The site is a pucca irrigation channel and mixed and un-segregated solid waste was found dumped in this irrigation channel.
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Drain Ubhawal Road, Sangrur

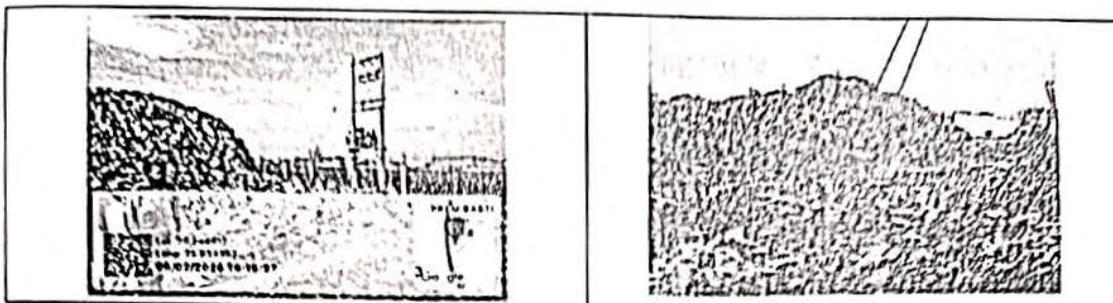
F) Annexure no.6 of the Original Application

In the annexure no. 6 of the complaint, landfill site provided by the Municipal Council, Sangrur have been mentioned along with photographs, wherein, temporary fencing, roaming of stray animals in the landfill, no entry gate, no covered road, littering of solid waste in adjacent land, no weighing facility for incoming waste, no leachate management, burning of solid waste at the site and inhuman working conditions at the landfill site have been shown. The latest status of these points is as under:

<p>Photographs showing latest status of the solid waste dump site of Municipal Council, Sangrur</p>	
	
	

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-40-



- i. The site is located at Ubhawal road in an area of about 2 acres land.
- ii. No entry gate has been provided at the main entrance of the dump site.
- iii. Also, solid waste was found littered all along the approach road to the site which is kuccha.
- iv. Barbed wire fencing with RCC poles as support have been provided all along the boundary of the site.
- v. No CCTV camera has been installed by the Municipal Council, Sangrur at the dump site.
- vi. Huge quantities of un-segregated/ mixed solid waste in form of 20 ft. high heaps were found stored at dump site. The representative of the M.C Sangrur informed that about 11000 MT of solid waste was dumped at the site, however, the MC Sangrur has not installed any weigh scale to measure the solid waste being received at the site i.e is about 30 TPD of solid waste has reached at dumping site since the last date of visit by the officer of the Board.
- vii. Burning of solid waste was found inside this dump site.
- viii. There is no provision for the collection of leachates generated at the site & leachate was observed stagnated in the site.
- ix. Stray animals such as dogs were found roaming inside the site.
- x. Bio-remediation of legacy solid waste stored at the site was not being done by the Municipal Council, Sangrur.
- xi. The Executive Officer of MC, Sangrur informed that it has given work order for carrying out bio-remediation of legacy waste. However, the work of bio-remediation of the solid waste is yet to be started, but electric connection for the same has been obtained from PSPCL officials a day before.

G) Annexure no.7 of the Original Application

In the annexure no. 7 of the complaint, transportation of solid waste through uncovered vehicles by Municipal Council, Sangrur have been mentioned along

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with photograph. In this regard, It is mentioned that as observed at garbage vulnerable point at Sr. No. 2 i.e. near the MC office, Sangrur, uncovered tractor trolley was found carrying unsegregated mix solid waste from the site.

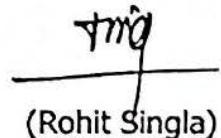
From above status of Municipal Solid Waste, it is concluded that the Municipal Council, Sangrur has not taken any measures for control of littering of solid waste in the Sangrur city, especially at garbage vulnerable points, not started the process of bio-remediation of legacy waste, not adopted source segregation, not started composting pits, not taken any steps for management of leachate generated at the dump site, not maintained any record of generation, lifting and transportation of solid waste etc.

It is further mentioned that the Municipal Council, Sangrur has not submitted any compliance report regarding decisions of hearing held on 02.12.2025 (before the Chairperson of the Board) and has also not deposited the amount of Rs. 84.00 Lacs towards environmental compensation already imposed by the Board upon the Municipal Council, Sangrur for violation of the Solid Waste Management Rules, 2016 in compliance to order dated 10.01.2020 and 17.09.2020 passed by the Hon'ble National Green Tribunal in Original Application no. 606 of 2018.

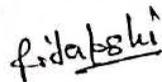
It is, therefore, concluded that the Municipal Council, Sangrur is still violating the provisions of the Solid Waste Management Rules, 2016 and is also not complying with the decisions of personal hearing held before the Chairperson of the on 02.12.2025. The case has been recommended to the Head Office of the Punjab Pollution Control Board for extending another opportunity of hearing to Municipal Council, Sangrur with the issuance of a notice u/s 5 of the Environment (Protection) Act, 1986 as amended.


(Dharamvir Singh) No. 544

Assistant Environmental Engineer


(Rohit Singla)

Environmental Engineer



(Ritakshi Dhariwal)
Junior Environmental
Engineer

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 613/2025

IN THE MATTER OF:

Kamal Anand & Ors.

... Applicants

VERSUS

State of Punjab & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, (PPCB), Respondent No.6, Vatavaran Bhawan, Nabha Road, Patiala, 147001, Punjab, India herein the captioned matter, hereby appoint Anant Sangal ("Advocate") having their office at # 34, Lower Ground Floor, Babar Lane, Bengali Market, New Delhi-110001. Email ID:- a.anantsangal.a@gmail.com, Mobile No. +91 9911453576; to be my Advocates in the above noted case and authorize them:

To act, appear and plead in the above-noted case before this Court/Tribunal or before any other Court/Tribunal, in which the same may be tried or heard and also in the Appellate Court including the High Court subject to payment of fees separately for each court by me. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. Submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive moneys, cheque, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct other Legal practitioner or person, authorizing him to exercise the power and authority hereby conferred upon the Advocates whatever he may think fit to do so and sign the power of attorney. And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my own acts, as if done by me to all intents and purposes.

And I undersigned undertake that I or my duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever. And I the undersigned do hereby agree that I shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the Court or fails to conduct or withdraw from the case due to non-payment of fee as per settlement or for reason of any request/ call given by Bar Association/s or Council/s.

IN WITNESS WHEREOF, we do hereunto set our hand to these presents the contents of which have been understood by us on this 18 day of February 2026.

Accepted, identified, and satisfied subject to the terms of fee.

Identify the Signature/Thumb Impression of Below Mentioned Person. Signed in My Presence:

[Handwritten Signature]

[ANANT SANGAL]
ADVOCATES/ ENROLLMENT NO. UP02467/22

ADVOCATES

[Handwritten Signature]
18/02/2026

CLIENT

ROHIT SINGLA
ENVIRONMENTAL ENGINEER
P.P.C.B. REGIONAL OFFICE
SANGRUR

ENVIRONMENTAL ENGINEER
PUNJAB POLLUTION CONTROL BOARD
REGIONAL OFFICE, SANGRUR

(Adhar ID:- 624789039238)

